
(2021) 01 SHI CK 0271
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 507 Of 2021

Sunder Singh

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 18-01-2021

Acts Referred:

Citation : (2021) 01 SHI CK 0271

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Suneet Goel, Bhupender Thakur, Rajat Chauhan, Ajeet Singh Saklani

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. Notice. Mr. Bhupender Thakur, learned Deputy Advocate General and Mr. Ajeet Singh Saklani, learned Standing Counsel, appear and waive

service of notice on behalf of respondents No. 1 to 3 & 5 to 9 and 4, respectively.

The petitioner who is a public spirited person, has come up before this Court seeking direction to the concerned respondents for their inaction in getting

the encroachment removed despite the directions of various authorities including that of National Green Tribunal.

2. After hearing the learned counsel for the parties, the nature of the order, this Court is proposing to pass, would not require any reply. The main

grievance is that had the authorities acted upon the representations made by the petitioner, then the stage for him to approach this Court would not

have arisen at all.

3. Given above, the concerned respondents are directed to decide all the representations and annexures, as mentioned in this writ petition, pending

before them, within four weeks from today and take appropriate action in accordance with law. Liberty is reserved to the petitioner to approach this

Court again in case there is any grievance. In the noting sheet of the officers, who will deal with this matter, shall specifically mention the date and

time so that this Court is able to fix the responsibility for non-compliance of this Order.

The petition stands disposed of in the above terms, so also the pending miscellaneous application(s), if any.